## BEFORE THE ADJUDICATING OFFICER SECURITIES AND EXCHANGE BOARD OF INDIA

## CORRIGENDUM

## TO

## ADJUDICATION ORDER No. Order/AK/DS/2025-26/31761-31780

- Whereas, an Adjudication Order No. Order/AK/DS/2025-26/31761-31780 dated October 31, 2025 (hereinafter referred to as 'said Adjudication Order') was passed in the matter of Price and volume manipulation in the scrip of Quasar India Limited.
- 2. Whereas, in table under paragraph 52 of the said Adjudication Order, the direction for Noticees 19 and 20 may be read as tabulated below:

Noticee	Name of Noticee	Provisions	Penalty	Penalty
No.		violated	under	Amount
19	Mrugesh Natwarlal Ruparel	Section 12A (a), (b) and (c) of SEBI Act r/w	Sections 15HA	Rs. 7,00,000/- (Rs. Seven Lakhs Only)
20	Arpit Piyushbhai Shah	Regulations, 3(a), (b), (c), (d), 4(1), 4(2)(a) of PFUTP Regulations; Section 11C(5) of SEBI Act.	and 15A (a) of SEBI Act.	Rs. 7,00,000/- (Rs.Seven Lakhs Only)

- 3. The said Adjudication Order shall always be read along with this 'Corrigendum'.

  Other contents of the said Order shall remain unchanged.
- 4. A copy of this Corrigendum is being sent to Noticees 19 and 20 and also to SEBI.

DATE: NOVEMBER 03, 2025

PLACE: MUMBAI

AMIT KAPOOR ADJUDICATING OFFICER